

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. NOS. 1 & 2 in Writ Petition(s) (Civil) No(s). 536/2015

VIDYA VATI GULATI

Petitioner(s)

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ORS

Respondent(s)

(for clarification of court's order dated 12.7.2016 and directions
and office report)

Date : 10/02/2017 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MRS. JUSTICE R. BANUMATHIFor Petitioner(s) Mr. Anand Mishra, AOR
Mr. Amrendra Kumar Singh, Adv.For Respondent(s) Mr. Urfee Haider, Adv.
Mr. Jay Kishor Singh, AOR
Mr Vijay Nair, Adv.
Mr. Manoranjan Sharma, Adv.Mr. Rakesh Kumar, AOR
Mr. Mukul Singh, Adv.Mr. Sachin Datta, Sr. Adv.
Mr. Urfee Haider, Adv.
Mr. R. Gopalakrishnan, AOR
Mr Vijay Nair, Adv.
Mr. Manoranjan Sharma, Adv.UPON hearing the counsel the Court made the following
O R D E R

It is submitted by Mr. Anand Mishra, learned counsel for the petitioner prays for adjournment stating that the arguing counsel is suffering from Food Poisoning. Regard being had to such a prayer, matter stands adjourned for four weeks.

(Gulshan Kumar Arora)
Court Master(H.S. Parasher)
Court Master